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**O.A. No. 528 of 2004**

Smt. Kamala Behera.....Applicant

Vs

Union of India & Ors.....Respondents

**Order dated: 11.05.2012**

CORAM:

Hon'ble Shri C.R.Mohapatra, Member (Admn.)

&


Hon'ble Shri A. K. Patnaik, Member (Judl.)

Neither the applicant nor his counsel is present.

Heard Mr. R.C.Rath, Ld. Counsel appearing for  
the Railways.

After 30.09.2005, it seems the matter has not been listed or brought before the Bench either by the applicant or by the Respondents. Today, Mr. R.C.Rath, Ld. Counsel for the Railways appears. He has filed a memo on 09.05.2012 indicating that the arrear as well as current pension has already been sanctioned and paid to the applicant since 31.10.2005. In support of this he has filed a memo today in the court.

In view of the fact that this is not disputed at the Bar and none appears for the applicant, we dismiss this case being infructuous.

  
MEMBER (Judl.)

  
MEMBER (Admn.)

RK